

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE BENCH AT CHENNAI
ORIGINAL APPLICATION NO: 9 OF 2022

IN THE MATTER OF:-

PISATI_INDIRA REDDY & ANR

...Applicants

Versus

UNION OF INDIA & ORS

....Respondents

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DATE: 6.2.2023



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M.A., B.L.
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**BEFORE NATIONAL GREEN TRIBUNAL
SOUTHERN BENCH AT CHENNAI
ORIGINAL APPLICATION NO. 9 OF 2022**

IN THE MATTER OF:

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REPLY AFFIDAVIT AND SUBMISSIONS ON BEHALF OF APPLICANTS

I, Pisati Indira Reddy W/o P. Ramreddy, Aged about 64 years, Occ: Agriculture/Spiritual Teacher, R/o H.No. 4-1/183, Pedda Ambar Pet village, Abdullapurmet mandal, Rangareddy District, Telangana State – 501505, presently in Telangana do hereby solemnly affirm and declare as under:

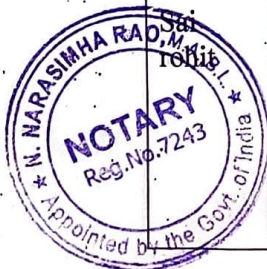
- 1) That I am the Applicant No.1 in the above mentioned application and I am fully conversant with the facts and circumstances of the case and therefore competent to swear this affidavit.
- 2) That I have read the contents of the counters filed by Private Respondents and they are misleading.. That the Applicants will demonstrate the deficiencies/misleading information in the Counters as under:

Respondent No.	Allegations on Respondent by Applicants	Observations in Joint Committee Report	Reply given by Respondent
R-7 Yadadri Stone crusher	<p>1. Activities by Mine lease holder and Unit operators are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006,</p> <p>2. Violating Siting Guidelines issued for Stone Crushers by CPCB/TSPCB</p> <p>3. Not obtained Environment Clearance for conducting massive mining activity.</p> <p>4. The PM10 at the site is beyond 5000 spm</p>	1) Obtained CFO till 30-11-2031	R-7 admitted that they lacks Environment Clearance by stating that they have applied for EC.
	<p>1) Activities of Unit operator are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006,</p>	<p>1) Obtained CFO till 30-09-2022</p> <p>2) Mine Located In Mining Zone 268 survey Number</p>	Respondent dmitted that they lacks Environment Clearance by stating that they have applied for EC.



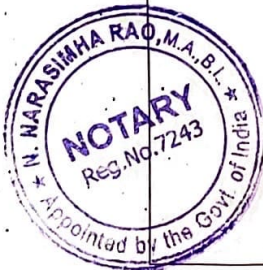
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cturing Unit	<p>(Protection) Act, 1986, EIA Notification 2006.</p> <p>2) No Environmental Clearance and Consent For Operations (CFE&CFO) from TSPCB</p> <p>3) TSPCB issued Show cause Notice for non-compliance of board Standards on 19-01-2021</p> <p>1) No Consent for Operation from TSPCB</p> <p>2) AAQMI standards beyond standard limit</p>	<p>Bandaravirala village</p> <p>3) Applied for EC Under Violation category</p> <p>Operating without Environment Clearance</p>	
R-9 Renuka rock sand	<p>1) Unit operators are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) operating without CFO from 2017 till date.</p> <p>3) TSPCB issued closer orders in 2019 and 2020 after conducting inspections</p> <p>4) Operating till date without consents from TSPCB issued with closure orders again in June 2022.</p> <p>5) Show cause Notices issued by TSPCB in 2021</p> <p>6) AAQMI standards beyond standard limit</p>	<p>Obtained CFO till 28-02-2021</p>	<p>admitted that they lacks Environment Clearance by stating that they have applied for EC.</p> <ul style="list-style-type: none"> Closure orders & revocations of closure orders , Bank Guarantee Submitted Page (25-33)
R-10	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p>	<p>1) Obtained CFO till 28-02-2031</p> <p>2) Mine Located In Mining Zone 268 survey Number Bandaravirala village</p>	<p>Admitted that they lacks Environment Clearance by stating that they have applied for EC.</p>



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	<p>2) closure orders issued on 20.2.2020. But it was temporarily revoked for two times. Unit is still running without mandatory pollution control safeguards.</p> <p>Issued Show Cause Notices on date:07-01-2021</p> <p>3) No Consent for Operation from TSPCB</p> <p>4) AAQMI standards beyond standard limit</p>	<p>3) Show cause notice issued on 07-03-2022</p> <p>4) Under Violation category as per MOEF&CC.,</p> <p>Operating without Environment Clearance.</p> <p>Applied for EC.</p>	
R-11 Tirumala Rock sand	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) Closure Order Issued on 11-12-2019, whereas the order was revoked upto 29-01-2020. Later, Show cause notice was issued for non-compliance of Board standards on 07-01-2021</p> <p>3) No Environment clearance, No CFE</p> <p>4) No Consent for Operation from TSPCB</p> <p>5) AAQMI standards beyond standard limit</p>	<p>1) Obtained CFO till 31-12-2030</p> <p>2) Mine Located In Mining Zone 268 survey Number Bandaravirala village</p> <p>3) Show cause notice issued on 07-03-2022</p> <p>4) Running under Violation category as per MOEF&CC</p> <p>Operating without Environment Clearance.</p> <p>Applied for EC.</p>	Admitted that they lacks Environment Clearance by stating that they have applied for EC. Submitted consent orders CFE&CFO.
R-12 KRC Infra	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) Issued Closure orders in 2022</p>	<p>1) Obtained CFO till 31-12-2027</p> <p>2) Mine Located In Mining Zone 268 survey Number Bandaravirala village</p>	<p>Admitted that they lacks Environment Clearance by stating that they have applied for EC to SEIAA.</p> <p>Note: This respondents operating mining in two mines with EC.</p> <p>It is claiming that EC granted for one mine on 19.3.2018 for</p>



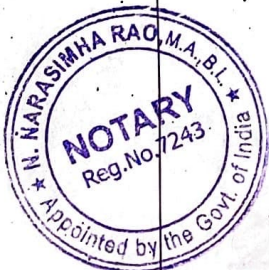
	<p>3) Delisted By SEIAA for environment clearance</p> <p>4) No environment Clearance</p> <p>5) No Consent for Operation from TSPCB</p> <p>6) AAQMI standards beyond standard limit</p>	<p>3) Show cause notice issued on 07-03-2022</p> <p>4) Under Violation category As per MOEF&CC , Operating without Environment Clearance.</p>	<p>another mine, it has applied for EC to SEIAA.</p>
<p>R-13</p> <p>Padmavathi Metal Industry</p>	<p>1)Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) No environment Clearance</p> <p>3) NO CFE & CFE from TSPCB</p> <p>4) Destroyed Pulicherla Kunta Located In survey number 268</p> <p>5) Land Damage of the Applicant No.1 P.Indira reddy</p> <p>Page No. 54,55 of the Original Application</p> <p>6) No Consent for Operation from TSPCB</p>	<p>1)Mine Located In Mining Zone 268 survey Number Bandaravirala village</p> <p>2) Show cause notice issued on 07-03-2022</p> <p>3) Running under Violation category as per MOEF&CC. Operating without Environment Clearance:</p> <p>Applied for EC, proposal returned</p>	<p>Admitted that they lacks Environment Clearance by stating that they have applied for EC to SEIAA.</p>
<p>R-14</p> <p>Sai baba Metal Industry</p>	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) No environment Clearance</p> <p>3) NO CFE & CFE from TSPCB</p>	<p>1)Mine Located In Mining Zone 268 survey Number Bandaravirala village</p> <p>2) Show cause notice issued on 07-03-2022</p> <p>3) Running under Violation category as per MOEF&CC. Operating without Environment Clearance</p>	<p>Admitted that they lacks Environment Clearance by stating that they have applied for EC to SEIAA.</p>



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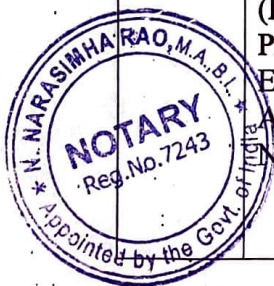
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	<p>4) Destroyed Pulicherla Kunta Located In survey number 268</p> <p>5) Land damage of the Applicant No.1 P.Indira reddy</p> <p>Page No. 54,55 of the Original Application</p> <p>6) No Consent for Operation from TSPCB</p>	<p>Applied for EC, Proposal Returned</p>	
<p>R-15</p> <p>Sai vikas stone crusher</p>	<p>1)Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) Directions issued By TSPCB on26-03-2021 for not complying the guidelines .</p> <p>3) No Consent for Operation from TSPCB.</p> <p>4) AAQMI standards beyond standard limit</p>	<p>1)Obtained CFO till 31-05-2032</p> <p>2) Environment Clearance returned due to short comings.</p>	<ul style="list-style-type: none"> Approval order for Environment Clearance from SEIAA(16-19) <p>Note: It is submitted that the R-15 is having 2 mines with different survey numbers in the adjoining lands. The unit obtained EC for one mine only to 5.65 Ha but not remaining 4 Ha.</p>
<p>R-16</p> <p>Sri venkata shiva metal industry</p>	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006</p> <p>2) Directions issued By TSPCB on26-03-2021 for not complying the guidelines .</p> <p>3) No environment clearance for the MINE located in the same survey numbers</p> <p>4) No Consent for Operation from TSPCB</p>	<p>1)Obtained CFO till 30-06-2022</p> <p>2) Query raised By SEIAA for EC and pending at PP</p>	<p>Stated that it has applied for Environment Clearance from SEIAA.</p> <p>Note: it is submitted that the Industry owns total 3 mines. Two mines are in the name of Guduru Narendar Reddy the promoter of the industry.</p> <p>That Narendar Reddy claims that he obtained EC for 3.65 Ha on 19.3.2018.</p> <p>It is submitted that the mining operations continued without EC for several years.</p> <p>EC was granted in January, 2023 after filing the Application by the Applicants.</p>



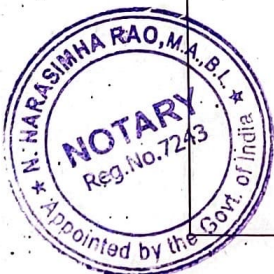
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	5) AAQMI standards beyond standard limit		
R-17 Superfine sand Pvt Ltd Hyd	1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006 2) Directions issued By TSPCB on 26-03-2021 for not complying the guidelines. 3) No environment clearance for the MINE located In the same survey numbers	Obtained CFO till 31-03-2028	Stated that it has applied for Environment Clearance from SEIAA <ul style="list-style-type: none"> • Directions By TSPCB (33-37) • Replied for the Show cause notices from TSPCB Submitted (Page 31,32)
R-25 Veltech constructions	1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006. 2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1513 dated 03.10.2020 3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB	1) TSPCB issued Closure orders on 05-01-2021 2) Obtained CFO Till 31-12-2025	Stated that it has applied for Environment Clearance from SEIAA <ul style="list-style-type: none"> • Directions By TSPCB (33-37) • Replied for the Show cause notices from TSPCB Submitted (Page 31,32)
R-19	1) Unit operators are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.	1) TSPCB issued Closure orders on 05-01-2021 2) Obtained CFO Till 31-11-2025	Counter not filed/not served/not available in NGT website. Note: This unit is a Hot mix plant. Closer order issued by TSPCB but operations continued.



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	<p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1509 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>		<p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>
R-20	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1511 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) Obtained CFO Till 31-12-2020</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closure order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>
R-21	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1510 dated 03.10.2020</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) Obtained CFO Till 31-12-2025</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closure order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have</p>



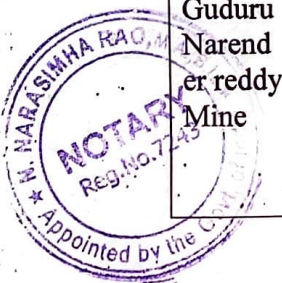
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 ABP/TSPCB/RO.I-RRD/2020-1510
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	3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB		tampered the seal and conducting illegal operations.
R-22	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1512 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) not obtained CFO</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closer order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>
R-23	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1514 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) Obtained CFO Till 28-02-2023</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closer order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>



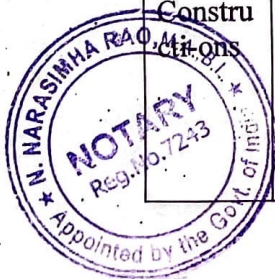
APPROVED
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R-24	<p>1) Unit operation are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1515 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) Obtained CFO Till 31-12-2020</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closer order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>
R-18	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006.</p> <p>2) Show Cause Notice was issued to the industry vide notice. No.- ABP/TSPCB/RO.I-RRD/2020-1516 dated 03.10.2020</p> <p>3) Issued Closure Orders On 05-01-2021 BY TSPCB for Operating without Obtaining CFO, CFE from TSPCB</p>	<p>1) TSPCB issued Closure orders on 05-01-2021</p> <p>2) Obtained CFO Till 31-01-2026</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closer order issued by TSPCB but operations continued.</p> <p>After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.</p>
R-26 Guduru Narend er reddy Mine	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Environment (Protection) Act, 1986, EIA Notification 2006.</p>	<p>Show cause notice issued on 08-03-2022</p>	<p>Counter not filed/not served/not available in NGT website</p> <p>Note: This unit is a Hot mix plant. Closer order issued by</p>



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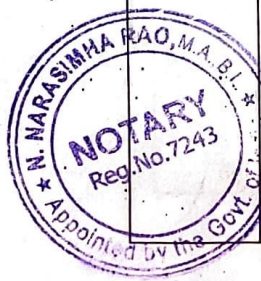
	Act, 1986, EIA Notification 2006 2) No environment clearance for the Mine		TSPCB but operations continued. After repeated complaints, TSPCB wrote complaint to the Police Department/ACP and Revenue Department to take action on violators who have tampered the seal and conducting illegal operations.
R-27 Alluri Estates Pvt Ltd	1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986, EIA Notification 2006 2) No environment clearance for the Mine	Show cause notice issued on 08-03-2022	Affidavit submitted that <ul style="list-style-type: none"> • Applied for Environment Clearance from SEIAA • Application for Environment clearance (page 26) • TOR slip submitted (Page -14) • Mine Lease proceedings, Mineral Dealer Licence been submitted (page 15-25)
R-28 PSK Infrastructures	1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986. 2) No Information available at the TSPCB regards the Industry Establishment and Not Listed By the Industries Department Of Yadadri District	CFO obtained till 30-06-2025	Affidavit submitted as the allegations Made by the Petitioners in the application as false. Page 1-14 <ul style="list-style-type: none"> • Submitted consent orders CFE&CFO.
R-29 Nagarjuna Hytech Constructions	No Consent for Operation (CFO) from the TSPCB	CFO obtained till 31-07-2023	Affidavit submitted that: <ul style="list-style-type: none"> • Submitted consent orders CFE&CFO. • NOC from Gram Panchayati Submitted (Page 19-22) • Proceedings from the Revenue Divisional



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			Officer Regards the Land Use & conversion Submitted (Page 25,26)
R-30 Rock crushin g India Pvt Ltd	1.Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986. 2)No Environmental Clearance and Consent for operations and Establishment (CFE&CFO)	Applied For environment Clearance	Affidavit submitted that: • Applied for Environment Clearance from SEIAA
R-31 Shona Enginee rs	1.Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986. 2)No Environmental Clearance and Consent for operations and Establishment (CFE&CFO	Applied for environment Clearance ,Proposal Returned due to short coming	Affidavit submitted that: • Applied for Environment Clearance from SEIAA • AAQMI are in Prescribed limits • Order By SEIAA for TOR and for Public Hearing Submitted (Page 14-21) • Public hearing Notification Publication in Newspapers (22,23) • Proceedings Of the Quarry Lease (24-33)
R-32 BNR stone crusher	1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986. 2)No Environmental Clearance and Consent for operations and Establishment (CFE&CFO	Applied for environment Clearance, under examination	Affidavit states that allegations Made by the Petitioners in the application as false. Page 1-23 Submitted consent



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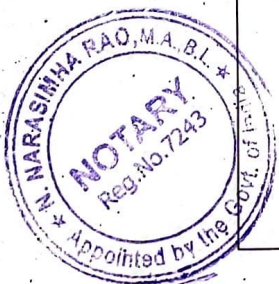
<p>R-33</p> <p>Uday Stone crusher</p>	<p>1) Unit operations are in gross violation of the provisions of the Air (Prevention and control of Pollution) Act, 1981, Environment (Protection) Act, 1986.</p> <p>2) No Environmental Clearance and Consent for operations and Establishment (CFE&CFO)</p> <p>(ii) Issued Show Cause Notice for non-compliance of Board standards on 19-01-2021</p> <p>3) Closure orders were issued on 31-10-2018, whereas the order was temporarily revoked upto 26-06-2021</p> <p>4) AAQM test was conducted on 21-01-2021 and reported 114 concentration value whereas the standard limit is 100.”</p>	<p>NO INFORMATION SUBMITTED</p>	<p>Affidavit states that :</p> <ul style="list-style-type: none"> • Applied for Environment Clearance from SEIAA • Permission for Mining and Lease proceedings submitted (Page23-30) • Factory Licence submitted
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Submissions on behalf of the Applicants

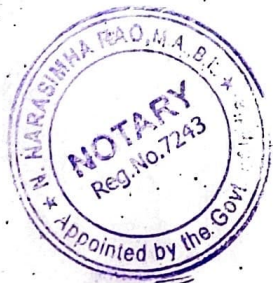
<p>March 2006</p>	<p>Taking the advantage of Government order G.O 89, large number of Mines, Stone crusher units, Ready Mix and Hot Mix Plants have come up with and without approvals from the Statutory authorities. Massive blasting has been under taking at Banda Ravirala, Chinna Ravirala, Taramatipet, Desmukhi villages for mining the stones to further crush it for creating building material and Robo sand at Sy No.268 in an area of 670 acres in Banda Ravairala, Chinna Ravirala, Taramatipet, Desmukhi villages of Abdullapurmet mandal, Ranga reddy District & Bhudan Pochampalli Mandal of Yadadri-Bhuvanagiri District in Telangana.State.</p>	<p>Page 8 of OA</p>
<p>2007-2018</p>	<p>Villagers of Banda Ravirala, Chinna Ravirala, Taramatipet, Desmukhi have went to District Collectors' office and submitted Memorandums to District Collector. The complaint was duly received with a stamp of District collector office and subsequently forwarded to Assistant Director Mines Department for taking appropriate action. Even after that illegal Mining activity continued without following proper safeguards according to the law.</p>	<p>Page 8 of OA</p>



December 2020	Villagers of Banda Ravirala, Chinna Ravirala, Taramatipet, Desmukhi further made complaints to Mines Department, District Collectors and Telangana State Pollution Control Board stating that due to blasting at mine and activities of Stone crushers, RCC Mixer and Hot Mix plants, the entire surrounding area has been getting polluted and agriculture yields are badly affected.	Page No 8 of OA
3-10-2020	The TSPCB inspected the Hot Mix units after routine complaints by the Locals issued with show cause Notices on the date 3-10-2020, No reply was given by the industries for the notices issued.	Page No 8 of OA & Page Number 50-55
5-1-2021	Based on the complaints of the villagers, the TSPCB issued closure orders to all Hot mix units located at saddupally village operating without CFO by the Board, after the issuance of closure orders the Industries continued to operate day and night with regards this the respondents daughter approached the HIGH court Of Telangana filed case writ petition Number 15508/2021 and the respected HIGH Court issued with Halt and closure orders to every unit.	OA Page no 50-55 shows the extract of the closure orders By TSPCB & violations By the Hot mix Units, Page 56 mentions the High court orders
07-01-2021	The local villagers and the Public representatives made complaints again on pollution. TSPCB Inspected the stone crushers and monitored Pm10, Pm2.5 standards of every Unit, On 07-01-2021 TSPCB issued show cause Notices, Directions to comply the guidelines. The closure Orders issued to Renuka Rock sand, Sai Rohit, KRC infra, Tirumala Rock sand) for not following the guidelines and pollutin the environment	Page46-50 - extracts of the show cause notices and directions issued
12-1-2022	That the authorities are taking nominal action but not taking appropriate strict action to stop illegal mining and pollution by the Private Respondents. The Applicants approached the Tribunal and filed the O.A.No. 9 of 2022 with regards the Pollution, illegal Mining, stone crushing, Hot Mix Plants, agriculture loss, land damage by the respondents, water bodies damage	Page no 15-42 images of the Pollution, agriculture loss, Land damage, water bodies damage, illegal mining, Operation of Hot mix units after high court orders attached
18-1-2022	Issued notices to the respondents. Joint Committee appointed with (i).Senior Officer from the Ministry of Environment, Forests & Climate Change (MoEF&CC), Integrated Regional Office, Hyderabad, (ii)a Senior Officer from the State Level Impact Assessment Authority (SEIAA) – Telangana, (iii)a Senior Officer from the Directorate of Mines and Geology, Telangana as deputed by its Director, (iv)a Senior Officer from the State Pollution Control Board as deputed by its	Page 5,6 of First order in OA 9 of 2022



	<p>Chairman/Member Secretary and(v) District Collectors of Ranga Reddy District and Yadadri – Bhuvanagiri District to inspect the area in question and submit a factual as well as action-taken report, if there is any violation found.</p> <p>Page 9 , . The Chief Secretary, State of Telangana as well as the Mining Department are directed to submit independent reports indicating the nature of steps taken by them in compliance with the directions issued by this Tribunal in O.A. No.03 of 2016 (SZ), while submitting their independent response to the allegations made in the application.</p>	
11-3-2022	<p>Report submitted By the Union of India Represented By secretary ,MOEF&CC, the report shows the TSCP B Inspected the stone crushers, Hot Mix Units , Closure orders to the Hot Mix Plants respondents, 2 stone crusher units in Rangareddy District were issued with closure orders and 11 units with directions. Regards the Task Force Committee meetings held on 16.12.2021 and 25.09.2021 to review the stone crushers issued show cause Notices for operating without valid consents , the report mentions about every stone crushing Unit In Telangana</p>	<p>Page 5,6,7 of The report submitted By the MOEF&CC secretary</p>
16-3-2022	<p>The Joint committee Not submitted the Report, The Report submitted by the Chief secretary is General In Nature its about the total stone crusher of Telangana as its not pertain to the Case filed, the State Pollution Control Board have not filed their statement which they are expected to file. The Joint Committee, official respondents and also the party respondents are directed to file their report.</p>	<p>Page 3 Second order Page 7 Page 8</p>



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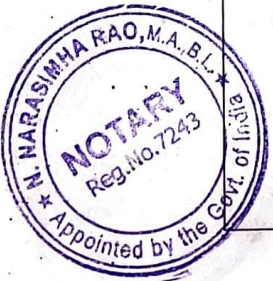
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22-4-2022	<p>The Joint committee visited the lands and the site of Mining and stone crushers, Hot Mix Plants.</p> <p>--Directed to ascertain about cumulative Impact assessment been done</p> <p>--Whether all the units having environment clearances and Permissions</p> <p>--About AAQMI reports of the Units , regards land damage</p> <p>---Regards the excess Mining Done</p> <p>---To ascertain the compensation payable for the violations committed.</p> <p>--Background of the Project , G.O 89, 670.29 acres In survey Number 268 of Bandaravirala village in page 4</p> <p>--The Joint committee mentioned about the environment clearances to all the Units , Only 3 Units Obtained environment clearances remaining units applied for the EC</p> <p>-- 3 Lease holders Not applied for the environment clearances Para 2</p> <p>-All the Units Comes Under violation category according to the Standard Operating Procedures of MOEF&CC – Para 2</p> <p>--13 applications returned to the Proponent due to shortcoming</p> <p>-All stone crushers have CFO, CFE from TSPCB</p> <p>--In Para 3 show cause Notices Issued to the 29 Quarries for Not having environment clearances and CFO, CFE.</p> <p>--Closure order to One stone crushing Unit.</p> <p>--In para 4 , No cumulative Impact assessment been done as it is prior to the EIA notification dated 2006</p> <p>---In Para 5 ,Mentioned about environment Impact assessment need to be done By NEERI-CSIR or any recognised Institution.</p> <p>TSPCB conducted AAQMI on 10-03-2022 as they are in prescribed Limits – Para 6</p> <p>Measure to be taken to control the Pollution</p> <p>The committee visited the agriculture lands of the Petitioners regards land damage due to Dust deposition – No agriculture activity , abandoned 2 years ago , directed the Petitioner to cultivate other crops agriculture report enclosed.</p> <p>The quarry Lease Holdes.submitted application to SEIAA – para 10</p> <p>--The Joint committee submitted the List of Industries with environment clearances and stone crushers with valid Consent for operations (CFO), AAQMI reports of the Units.</p>	<p>Page -3 of the Joint Committee report</p> <p>Referred In Page -4</p> <p>Referred in Page 6</p> <p>Referred In page 6</p> <p>Referred In page 6</p> <p>Page -6,7</p> <p>Page 7</p> <p>Page -7,8</p>
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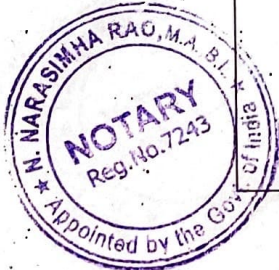
	<p>-Report of the agriculture department submitted, conducted the soil test , water quality test and reported as the soil is alkaline In nature , water quality is High salinity not suitable for regular crops cultivation.</p> <p>Report given regards the Standard Operating procedures Of MOEF&CC , submitted the memorandum Of MOEF&CC regards the violation cases, relevant court cases regards the EC violations Been submitted</p> <p>Standard Operating Procedures- guiding Principles SOP for dealing with violation cases, about extent of violation – Non Compliance . Action under environment Protection act -1986. Regards appraisal Under EIA Notification</p> <p>Regards Penalty Provisions for Violation cases and applications for environment clearances .</p>	<p>Page 11-19</p> <p>Page -19</p> <p>Page -25</p> <p>Page 29,30</p> <p>Page -30</p> <p>Page 31</p>
<p>30-04-2022</p>	<p>The Respondent 4 Telangana state Pollution control Board submitted the report</p> <p>The report Mentioned about the show cause Notice issued dated 07-03-2022 to the stone crushers operating without consents.</p> <p>Inspected the Hot Mix Units in Pochampalle mandal as the Units are not In operation Closure Orders to the Hot mix Units, No interim Orders to the Hot mix units from Appellate authority</p> <p>the Board issued certain directions dated 11.10.2021 to the stone crushers located at deshmuhi village</p> <p>Page -6 Annexure -A report submitted about the status of the Hot Mix Units , stone crushers</p>	<p>Page -3</p> <p>Page-4</p>



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	<p>The TSPCB submitted the Status report of the Stone crushers and Hot Mix Units and regards the violations , Closure Orders to the Units located at Ranga reddy District</p> <p>The Tspcb Submitted report of the deshmuki Village Units AAQMI reports of the Units and regards the directions Issued to comply</p> <p>Mine surrender By the guduru Narender reddy Mine</p>	<p>Page -6,7</p> <p>Page 8-22</p> <p>Page23-51</p> <p>Page-52,53</p>
<p>11-05-2022</p>	<p>On 15.03.2022, the Chief Secretary to Government has filed a report which was not accepted by this Tribunal as it was general in nature .</p> <p>Mines and Geology Department, signed by the Joint Director submitted report regards G.O 89 extent of 670.acres dated 22.03.2006 grant of quarry Leases for 15 years, that these leases were granted prior to the notification dated 14.09.2006.</p> <p>Joint Director, Mines and Geology had submitted that Yadadri-Bhuavanagiri District, there are 7 quarry leases for rough stone and road metal located in Deshmukhi Out of which two quarry leases are having Environmental Clearance, one quarry had already expired, one quarry lease was surrendered on 31.12.2021 and remaining three quarry lease holders have submitted scrutinized quarry plans as required under TSMMC Rules, 1966. This is also again a generalised statement without any particular 3 reference to any individual.</p> <p>The Telengana State Pollution Control Board has also filed a report dated 27.02.2022 as the respondent nos. 18, 19, 21, 22 and 23 have filed appeals before the Hon'ble Appellate Authority against the closure order issued by the Board and the same are pending before the Appellate Authority.</p> <p>--The Order Mentioned about the show cause Notices Issued and NO further action By TSPCB after issuing closure orders and Show cause Notices to the stone crushers.</p> <p>-No Interim Order Passed BY Appellate authority with regards the Hot Mix Units at saddupally respondent nos. 18, 19, 21, 22 and 23.</p> <p>--Pollution Control Board is also directed to file a detailed report as to what happened after the show-cause notices</p>	<p>Page -2 Third order copy</p> <p>Page -2,3 Third Order</p> <p>Page -3</p> <p>Page -4</p>



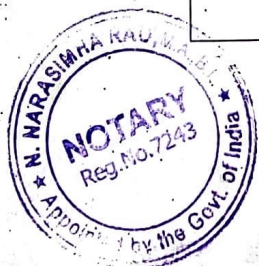
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	<p>were issued and also about the status of the appeals filed by the respondents.</p>	
<p>10-05-2022</p>	<p>Independent Report of Mines & Geology Department.</p> <p>In para 6 the Joint committee visited the lands of the Petitioner P.indira Reddy & the Mining Units of the quarry lease Holders, Stone crushing units, hot Mix Units .</p> <p>Para 8 reported as All the quarry leases holders mining within their limits no illegal quarrying</p> <p>Para 14. the quarry lease holders of Bandaraviryala Mining Zone have submitted the Scrutinized Quarry Plan pertaining to the quarry leases held by them.</p> <p>Para 16. quarry leases pertaining to Yadadri-Bhuavanagiri District, as mentioned in the O.A.No.9, there are (7) quarry leases for Rough Stone & Road Metal located in Deshmukhi Vg., Budan Pochampally Mdl. Out of which (2) quarry leases are having Environmental Clearance (EC); (1) quarry lease was expired; (1) quarry lease was surrendered on 37-12-2021, the remaining (3) quarry lease holders have submitted Scrutinized Quarry Plans.</p>	<p>Page 4</p> <p>Page 6</p>
<p>16-05-2022</p>	<p>REPORT OF THE TELANGANA STATE POLLUTION CONTROL BOARD (R4)</p> <p>The report submitted regards the show cause Notices and the CFO validity of the Hot Mix units . Stone crushing Units located In Ranga reddy District .</p> <p>-- The Board issued show cause notice for operating without obtaining consent of the Board. The Board also addressed a letter to AD, Mines, Rangareddy District not to issue mine lease without having EC, CFE & CFO of the Board. The Board also requested the Director, Mines & Geology Department, Govt. of Telangana to ensure that all the stone metal quarries obtain environmental clearance.</p> <p>--Respondents — R11A, R13, R14, R31 & R32 stated that they have submitted application for EC at SEIAA and SEIAA.</p> <p>Nalgonda region TSPCB submitted regards the CFOs, Show cause Notices Issued to te stone crushing Units, and their Replies to the Notices</p>	<p>Page 2,3</p> <p>Page -4</p>



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	<p>---Respondents — R26 has submitted reply to the show cause notice stating that the quarry is not in operation since last 2 years and also surrendered the quarry lease, R-27 Replies to show cause Notice as they applied for environment clearance.</p> <p>--The TSPCB submitted the replies of the show cause Notices and reply to the issued closure orders to stone crushing Units In Ranga Reddy District & regards their applications to SEIAA for environment clearances</p>	<p>Page -6-8</p> <p>Annexure A Page-9 to 20</p>
	<p>--The TSPCB Nalgonda region submitted the report of the Mine lease surrender by GUDURU Narendra reddy Mine R-26 & Alluri estates PVT Ltd Mine R-27</p>	<p>Annexure C,D Page 21-24</p>
17-05-2022	<p>Order Date 17.05.2022</p> <p>Reports of the Joint Committee as well as Telengana State Pollution Control board were filed. The reports are silent about the Environmental compensation to be paid in the event of any violations.</p> <p>Chief Secretary is directed to file a detailed report in this regards.</p> <p>The private respondents are also directed to file their individual reports by serving advance copies to the Learned Counsel appearing for other side.</p>	<p>Page -2</p>
26-05-2022	<p>Affidavit By R1 ON BEHALF OF MINISTRY OF ENVIRONMENT FOREST AND CLIMATE CHANGE</p> <p>Submitted that the Telangana state Pollution control Board is the is the nodal authority to cases related to Pollution and environment damage</p>	<p>Page5</p>
7-7-2022	<p>Brief Report submitted by Chief Secretary Of Telangana but not the complete report as directed by the Hon'ble Tribunal.</p> <p>-Mentioned about the closure orders, CFOs to the hot Units , CFO to the stone crushing Units of Ranga Reddy District.</p> <p>Submitted regards the directions issued to stone crushing Units.</p> <p>environment clearances of the Mining Units In the Nalgonda region</p>	



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10-07-2022	<p>Applicants submitted the reply to the reports.</p> <p>Reported about the violations of the stone crushing units, hot Mix units Departing without environment clearances, CFOs from SEIAA, TSPCB</p> <p>--Submitted all the Show cause Notices, directions issued By TSPCB</p> <p>---Closure Orders of the hot Mix Units</p> <p>--Regards Public Hearing By TSPCB for the violating Mining Units on 26th July , 29th July</p> <p>Requested to conduct cumulative Impact assessment study of this Mining area 268 survey Number.</p> <p>Requested the Joint committee to inspect the lands of the Petitioner 2 i.e Akiti Nikhil Kumar reddy</p>
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- 3) In the above facts and circumstances of the case, the Applicants humbly prays that cumulative impact study may be conducted in the Mining Zone as suggested by Joint Committee and exemplary penalty may be imposed against the polluting units for conducting mining activity without Environment Clearance and CFO of Pollution Control Board. It is further prayed that the Units may be closed down as they are repeatedly committing violations and they have come under Hyderabad City limits. It is prayed that the loss caused to the Applicants and other farmers may be assessed according to the formula adopted in Chepuri Ramaiah vs State of Telangana in OA No. 238 of 2021.

Pratik
DEPONENT

VERIFICATION:-

Verified at Hyderabad on this the 6th day of February, 2023 that the contents of the above affidavit are true and correct. No part of it is false and nothing material has been concealed therefrom.

Pratik
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